

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 976/MP/2025

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 14.3.1.1 of the Power Purchase Agreement dated 01.04.2013 and Article 36.4.1 of the Power Supply Agreement dated 18.02.2016 executed between SEIL Energy India Limited and Distribution Licensees of Telangana (Telangana Discoms) for recovery of amounts wrongfully deducted/withheld by Telangana Discoms from the monthly energy invoices for the period of June 2022 and July 2022 issued by SEIL Energy India Limited along with Late Payment Surcharge and interest, respectively.

Petitioner : SEIL Energy India Limited (SEIL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Priyanka Vyas, Advocate, SEIL
Ms. Snigdha Nittala, Advocate, SEIL
Ms. Ritu Apurva, Advocate, TS Discoms
Ms. Harsha Rao, Advocate, TS Discoms
Shri Vaibhav Sharma, Advocate, TS Discoms
Ms. Pragya Pushkar, Advocate, TS Discoms

Record of Proceedings

At the outset, the learned counsel for the Respondents/Telangana Discoms requested an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner did not oppose the said request. Accordingly, the matter was adjourned.

2. The Petition will be listed for hearing on **6.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

